

**Report under section 61 of MRTTP Act sought by Government**

4899. SHRI HEMENDRA SINGH BANERA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any report under section 61 of the MRTTP Act has been sought for by Government from the MRTTP Commission and if so, when and on what matters; and

(b) whether any report as desired has been submitted by the Commission and if so, the main features of the report and action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA): (a) No, Sir.

(b) Does not arise.

**Casual Labourers working in various Divisions on Indian Railways**

4900. SHRI SUKHDEO PRASAD VERMA: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of Casual labourers recruited in Railways during the strike period in May, 1974, Zone-wise;

(b) the total number of such labourers whose services have been regularised, Zone-wise; and

(c) the reasons for not regularising the services of the rest of the casual labourers and the number thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

**Steps to prevent Adulteration of Petrol and Diesel**

4901. SHRI P. R. SHENOY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any steps have been taken by Government to prevent adulteration of petrol and diesel oil; and

(b) if so, the results achieved therefrom?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) As far as adulteration of petrol is concerned, the possibility of adulterating it with kerosene oil is limited, since adulteration of petrol with kerosene adversely affects the performance of petrol Engines and can therefore be detected by the motorists. The following steps have been taken to check such adulteration:—

(i) State Governments have been advised to ensure periodical sample checks on petrol sold from retail outlets and take appropriate action against the offenders.

(ii) Blotting paper test to detect adulteration of kerosene with petrol has been given wide publicity.

(iii) Oil Companies have also been instructed to exercise such checks and deal severely with all such complaints of adulteration.

(iv) In consultation with Indian Institute of Petroleum a scheme for dyeing of kerosene is under consideration.

After the near equalisation of kerosene and HSD prices, incentive for adulteration of HSD with kerosene has been eliminated.